

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:96

ANSWERED ON:29.11.2012

FAST TRACK COURTS

Gandhi Smt. Maneka Sanjay;Mahendrasinh Shri Chauhan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of the Fast Track Courts in the country;
- (b) the number of Fast Track Courts functioning in the country as on 31 December, 2011, State-wise;
- (c) the total funds allocated for such Courts during the last three years and the current year, State-wise;
- (d) the details of the achievements made by these courts including the number of cases transferred and disposed of during the said period, State-wise; and
- (e) whether the Government has any proposal to set up evening courts in the country and if so, the details thereof including the time by which such courts are likely to be set up in the country?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

- (a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 96 REGARDING FAST TRACK COURTS FOR ANSWER ON 29TH NOVEMBER 2012

(a) The Central Government had provided financial assistance to the State Governments for Fast Track Courts from 2000-01 to 2010-11. The scheme has not been extended beyond 31/03/2011. However, some of the State Governments have continued the Fast Track Courts beyond 31/03/2011 from their own funds.

In its judgement in Brij Mohan Lal vs Union of India & Others on 19.04.2012, the Supreme Court has directed the States that they shall not take a decision to continue the Fast Track Courts scheme on an adhoc and temporary basis. They (States) will need to decide either to bring the Fast Track Courts scheme to an end or to continue the same as a permanent feature in the State.

(b) The number of Fast Track Courts functioning in the country as on 31 March, 2011 is at Annex-I.

(c) Central funds for Fast Track Courts were released upto 31st March 2011. State-wise details of central funds released for such Courts during the three years 2008-09, 2009-10 and 2010-11 are at Annex-II.

(d) The State-wise number of cases transferred to Fast Track Courts, disposed of by these courts and pending in these courts is at Annex-III.

(e) An amount of Rs. 2500 crores has been allocated under Thirteenth Finance commission award for increasing the number of court working hours using the existing infrastructure by holding morning/evening/shift courts. Based on the information received from States, the Status of Physical and Financial Progress in respect of Morning / Evening / Shift Courts upto 31st October, 2012, is at Annex-IV.